THE DEPUTY CHAIRMAN: I do not take decisions on Special Mentions. It is the Chairman, who takes the decision. If I had to take a decision, I would have taken immediately. Tomorrow there is a Calling Attention Motion. On that day, we do not take Special Mentions.

एक माननीय सदस्य : बैठ जाइए, बैठ जाइए ...(**व्यवधान**)...

उपसभापति : वे बैठ जाएंगे, आप लोगों को मशविरा देने की जरूरत नहीं है।

I am in the Chair. I am in control of the House. हम लोग इससे भी ज्यादा बुरे हालात से गुजरे हैं कि वैल में सब लोग रहते थे। यह तो उनकी भावना है, उनको अधिकार है कि अपनी बात हाऊस में रखें। इधर की जो भावना है आपकी, वह आप भी रख सकते हैं। उनको मैंने आश्वासन नहीं दिया है, बात खत्म हो गई।

Let us now go to the next item. The Constitution (Ninety-first (Amendment) Bill, 2000. Minister Saheb. अरुण जेटली जी, आप आगे आ जाइए।

श्री सुरेश पचौरी : महोदया, यह स्थिति हो गई है कि सत्तारूढ़ दल के माननीय सदस्य को समझाने के लिए मंत्री जी को पीछे खड़ा रहना पड़ता है, यह भी संसदीय कार्य मंत्री को।

संसदीय कार्य मंत्री तथा सूचना और प्रौद्योगिकी मंत्री (श्री प्रमोद महाजन) : विपक्ष को खुश हो जाना चाहिए कि हर मंत्री आगे आने की कोशिश करता है, कम से कम कोई मंत्री है जो पीछे खड़ा है।

श्री सुरेश पचौरी : यह तो और भी दयनीय स्थिति है।

THE CONSTITUTION (NINETY-FIRST AMENDMENT) BILL, 2000

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND THE MINISTER OF SHIPPING (SHRI ARUN JAITLEY): Madam Deputy Chairman, I move:

> "That the Bill further to amend the Constitution of India, as passed by the Lok Sabha, be taken into consideration."

The Forty-Second amendment to the Constitution fixed the number of seats and the basis for determining the number of seats both in the Lok Sabha and in the State Assemblies. They also fixed the basis of the 1971 Census, for the purpose of future delimitation. The Constitution amendment

also provided that that system would continue till such time, till the figures of the 2001 Census were actually available. Therefore, since 1977, all elections in the country have been held on the basis of the number of seats which were fixed on the basis of the 1971 Census; and the delimitation of constituencies was done on the basis of the 1971 Census. That period was over in 2000. Therefore, this hon. House has now an obligation to provide an arrangement for the future. The Government had introduced the Constitution (Ninety-first Amendment) Bill in Parliament. This Bill went to the Parliamentary Standing Committee for consideration. I am extremely grateful to the Chairman, Shri Pranab Mukherjee and Members of the Committee who have examined this issue at length and were able to evolve a broad consensus. On this basis, I would request the House to consider and pass this Constitution Amendment Bill.

There are six different articles of the Constitution which are sought to be amended. Article 55 deals with the Presidential election. The basis of determination of population there too has to be changed from the figure 2000 to 2026. Article 81 deals with the number of seats in the Lok Sabha. For this, two different criteria have been adopted. For the purpose of fixation of the number of seats, the 1971 Census has been taken into account. The number of seats have been determined on the basis of the 1971 Census which are existing today. These are sought to be frozen both at the national level as well as at the State level. This was considered necessary because this freezing has been extended till the year 2026. For various reasons, it found favour with the Standing Committee, which the Government has also accepted. The first reason was that under the National Population Policy, the year 2026 is anticipated to be the year when we shall probably attempt to achieve the population stabilisation target. That is why the freeze continues till the year 2026.

The second reason is that there are a number of States which have successfully implemented the Family Planning Programme. There are some States which have not been so successful in implementing the Family Planning Programme. If this freeze is not imposed, then, the States which have successfully implemented the Family Planning Programme , actually, their representation in Parliament would go down; and those States which have actually defaulted in the implementation of the Family Planning Programme, would have an incentive because their representation would go up. Therefore, in order to remove such an anomalous situation, it has been considered necessary to freeze the number of seats on the basis of the

1971 Census as they existed today, till the year 2026, both, as far as the Centre is concerned, and, as far as the States are concerned. However, since 1971, it has been noticed that disparities in the size of the number of seats and disparities in the size and strength of these seats have grown. The seats have become uneven because of the population growth and urbanisation. As far as the parliamentary seats are concerned, those figures have become uneven. Therefore, a delimitation is required with regard to the parliamentary seats, even when the figure remains the same in every State. For that delimitation, the Census figure which has been considered relevant is the 1991 Census. We are still relying on 1991 Census and not on the 2001 Census which has been completed, because the figures of the 2001 Census are likely to be made available only by the end of the year, 2002.

Last time, when the Census was conducted, the Delimitation Commission was notified in the year 1972 and it took four years to complete the exercise. This time, because we are not increasing the number of seats but only re-allocating, and also because of more modern technologies being available, it is not likely to take four years; it will take much less. But this will be a lengthy exercise where various people will have to be heard and delimitation will have to be done in each State. Therefore, it will take a reasonable time. If we wait till the 2002 Census figures are available, perhaps, we will not be able to delimit the new constituencies by the time the next election normally falls due. Therefore, for the purpose of delimitation, the 1991 Census, which is the last best figure available, has been taken as the basis. The same principle which is applicable to the Lok Sabha, by amendment of article 82 has been applied to elections, as far as State Assemblies are concerned, and the re-adjustment of constituencies is also going to be on the same basis. That is, the number of constituencies will be as per the 1971 Census, but the re-adjustment of constituencies will be on the basis of the 1991 Census, to make them broadly all equal. After the Constitution Amendment is passed, it may have to be ratified by the States, because, under article 55, Constitution amendments have to be ratified by half the State Assemblies. After the ratification is done, a Delimitation Act will have to be framed by the Parliament, where guidelines would have to be given as to the basis on which the delimitation would take place and the body which will undertake the delimitation exercise.

There is another significant article which is sought to be amended. The original Constitution itself, under article 330, provides that the

reservation of the number of seats for the Scheduled Castes and Scheduled Tribes constituencies will be on the basis of the population percentage of these communities. That population percentage was on the basis of the 1971 Census.

Therefore, two amendments are consequently necessary to the provisions of articles in the Constitution, on that basis.

With these observations, I commend to the hon. House that this Bill to amend the Constitution of India be taken up for consideration and be approved by the hon. House.

The question was proposed.

SHRI PRANAB MUKHERJEE (West Bengal): Madam Deputy Chairman, as I had the privilege of going through the various provisions of the Bill as Chairman of the Standing Committee, normally, I would not have liked to participate in this debate. But, as I welcome the provisions of this Bill and support it, I thought that I would have to bring one particular matter to the notice of the hon. Minister, because, when we were considering the Bill, this particular problem was not brought to our attention. Though I find from the construction of the Bill and the time-frame which we will require to make the Bill operational, the problem is not going to arise immediately, nonetheless, this is my interpretation of the scheme of things, as a layman. I would like to be doubly sure by the interpretation of the hon. Law Minister.

Madam, after the 42nd Amendment and after the freezing, a large number of States have been created. In the latest series, three States were created, Uttaranchal, carved out of Uttar Pradesh, Chhattisgarh, carved out of Madhya Pradesh and Jharkhand, carved out of Bihar. In two States, there may not be an immediate problem. But, in one State, specially, in Uttaranchal, the problem would arise because the elections may be due very shortly. So, we have got some representations. Now, if I understand correctly - I am subject to correction by the expert interpretation of the Law Minister - as per the provisions of article 362(2), this particular piece of legislation requires not only a two-thirds majority of Members present and voting in both the Houses and not less than half, it would also require ratification by not less than half of the States. After that process is over, after the Constitution Amendment Bill is passed by the Lok Sabha and the

Rajya Sabha, after the ratification, after it receives the assent of the President, and after that, the date of operationalisation or putting into operation being notified in the gazette, then, and then only, the provisions will come into operation.

That is my interpretation of the thing. Why has this problem arisen? This problem has arisen, especially, in case of Uttaranchal, because, there has been a serious demographic change in the various constituent areas, comprising that State, more precisely, according to the 1991 Census, the areas belonging to hills, have a larger population. According to 1971 Census, the population influx has taken place in the plain areas, namely, Dehradun, Hardwar, Udhamsingh Nagar and so on. Therefore, now, there could be two situations. According to the States Reorganization Commission, 70 seats have been allocated, if I remember correctly, to Uttaranchal. Now, of these 70 seats, delimitation has to be done by the Election Commission, as there is no regular Delimitation Commission which has been established. That was the practice when Mizoram was created, that was the practice when Arunachal was created and when this embargo upto 2000 was in operation. So, there is no problem. The Election Commission will be doing that. But if the basis of delimitation of the Election Commission becomes 1971 Census, then in respect of these 70 seats, a majority of the seats may like to come from the hilly areas. But if they have the basis of 1991 Census, perhaps, a majority of the seats will not come from the hilly areas. After all, seats are 70, the population is 90 lakhs, as per the Census of 1991. Therefore, they have an apprehension whether the 1991 Census figure will be applicable in case of delimitation in Uttaranchal or till the Constitution becomes operationalised, the 1971 Census figure will be relevant in case of the particular delimitation. This is one single point on which I would like to have clarification from the hon. Minister. Secondly, I would like to submit that I have the pleasure to inform this House that, like many other Parliamentary Standing Committees, in my Standing Committee also, I have the privilege of having the advice of a large number of Members belonging to different political parties, having different views, which are expressed and manifested on the floor of the House. But in Committees, we always work through the consensus, and in this particular Bill, on every aspect, not only has there been consensus, but almost a near unanimity on all aspects. From that point of view, we thought that we would like to bring it to the notice of the Government that the whole purpose of the 42nd Amendment and freezing the population at the level of 1971 Census was to

encourage the States to take population control measures effectively. In other words, the incentive should be for not enhancing the population. Somehow or the other, this has not happened. The hon. Members are aware that the question of delimitation was debated umpteen number of times, and especially, one very distinguished Member of this House, Mr. Dinesh Goswami, who also belonged to the other House, when the electoral reforms were being considered by the Select Committee of Parliament chaired by him, it was one of the recommendations of the Dinesh Goswami Committee, and there, our whole objective has been to meet the two requirements. On the one hand, it was to ensure that the States, which are taking effective steps to control population, are not penalised in terms of representation in the Lok Sabha and in the Assemblies. On the other hand, those States which are not doing so, they should not have the mere advantage of growth in population, as sometimes they get the advantage in important areas. There is no incentive for having less population. But there is incentive for having more population because 60 per cent of the planned resources are devolved on the basis of population. Similarly, the Finance Commission also said: " Apart from the inverse poverty ratio, population is an important factor."

But, at least, in the representation of the people in the House of People, they should not have these incentives. So, the population control measures should be taken up seriously. Merely freezing the population figure is not enough unless proactive measures are being taken.

I would like to add the third point because the whole exercise will take sometime, and from our experience we have seen that in 1976 the Forty-Second Amendment Bill was incorporated; the Delimitation Commission was set up in 1971 but it could submit its Report in 1975. It took four years. It will not take that much time, perhaps, on this occasion with the new technology, but it will take some time. The point I am trying to drive at is that many growth centres have come up where the population has increased. There are many areas where the population has decreased. One point which we have also highlighted in our Report - and I would like to reiterate it here - is that we are freezing the total number, but the number of Scheduled Castes will increase and we should not grudge that. If I understand correctly, about seven numbers will increase so far as the Scheduled Caste representation is concerned, to represent the population, the figure which has been quoted in the Constitution. In that case, correspondingly, seven seats will be reduced from the General Categories.

I would like to draw the attention of the Members to another aspect. Of course, it will have to be dealt with by the Delimitation Commission. The Constitution (Amendment) Act will not have it, but with the creation of the new States, a situation should not arise, as it arose earlier when there was a composite State, that a Member of Lok Sabha represents two districts. Now those districts have constituted two different States. Therefore, the delimitation should be done so carefully that the representation is confined to the territorial limit of the State concerned. It should not overlap from one State to another State. As far as the population figure is concerned, geographical contiguity is also to be maintained and the population figure, Madam Deputy Chairperson, has been distorted to such an extent in the Bill that an illustration has been given in the city itself. Outer Delhi is having more than 29 lakhs of the electorate, and the other constituency, Chandni Chowk or New Delhi, whatever that may be, is having just four or four-and-a-half lakhs of the electorate. It is highly unfair.

One point which was brought to our notice - and I am bringing it to the notice of the Government - is this. Immediately, nothing is to be done so far as the passing of this Bill is concerned. Many of our colleagues and some others from outside also have suggested that from the Government we are getting two crores of rupees for the local area developmental programmes under the MPLAD Scheme. After all, development is not merely for a territorial area but development is for the people as well. Therefore, if a constituency has a larger electorate, could something be done? Of course, it does not come within the purview of this Act, as I have already mentioned, but, nonetheless, I am fagging this issue because the Government can keep it at the back of its mind when this issue is considered. And I understand that there are not many takers of this scheme, including myself. I am not very much enamoured but some of our colleagues are very much enamoured and fond of this scheme. They want it. But in order to make it more effective, could some additional incentives be given to the Members of Parliament? It is not because of their choice, but because of the fact of the matter that they are to represent a very large electorate. For that purpose, could some incentives be given to them. With these words I support the provisions of the Bill.

THE DEPUTY CHAIRMAN: Actually, it is the Lok Sabha Members who are more concerned because of their constituency on the MPLAD

money. It does not affect the Rajya Sabha Members. In any case, we have a large population of the States.

श्री संघ प्रिय गौतम (उत्तरांचल) : राज्य सभा वाले पूरे भारत को डोमिनेट करने जा रहे हैं। पूरे देश को रिप्रेजेंट करते हैं।

उपसभापति : दे दिया है उनको। We have given it to them. I have to make an announcement. We have got two hours for discussing it. We have started around 2.15 p.m. or 2.17 p.m. We have to finish it by 4.15. But, hopefully, we will have the voting earlier than that, because I don't have many names before me. We may have the voting between 3.30 p.m. and 4.00 p.m. So, various political parties should have their Members present here because this is a special requirement of the Constitution.

SHRI PRANAB MUKHERJEE: Thank you, Madam, for this reminder so that we can get our people.

SHRI SANGH PRIYA GAUTAM: Madam, will the voting be at 3.30 p.m. or 4.00 p.m.?

THE DEPUTY CHAIRMAN: It will be between 3.30 p.m. and 4.00 p.m. If we finish the discussion earlier, then we may have to do the voting earlier. Even if we finish the discussion a little later, the voting will not be later than 4.15 p.m.

SHRI SANGH PRIYA GAUTAM: So, the voting will be between 3.30 p.m. and 4.00 p.m. There are various stages.

THE DEPUTY CHAIRMAN: Actually, there are various stages. So the Members should be present from the first stage itself for the Division. Now, Mr. Vedprakash Goyal is to speak.

श्री वेद प्रकाश गोयल (महाराष्ट्र) : माननीय उपसभापति जी, मैं संविधान के इक्यानवें संशोधन विधेयक,2000 के समर्थन में खड़ा हुआ हूं। फोर्टी सेकंड अमेंडमेंट, जो 1976 में हुआ था, उसका आधार यह था कि देश में जो आबादी बढ़ रही है उसके ऊपर कुछ रोक लगाना आवश्यक है और इसलिए उस समय आबादी के हिसाब से सीटों को फ्रीज किया गया था। इमरजेंसी का काल था। यद्यपि जो इसका उद्देश्य था वह बड़ा अच्छा था लेकिन बहुत सी ज्यादतियों के कारण उसके ऊपर बहुत लांछन भी आए। लेकिन उद्देश्य ठीक होने के कारण वह अमेंडमेंट पास हुआ। 1976 के उस अमेंडमेंट के बाद यह जो अमेंडमेंट आज हमारे सामने है उसमें जो लाजिक फ्रीजिंग ऑफ पापुलेशन के बारे में है वह सीधासादा लाजिक वही है जो उस

समय था to have a representative democracy with the number of people in the country. इस पर कुछ आबजेक्शन भी उठे हैं। उस आबजेक्शन के बारे में मैंने अखबार में पढ़ा है। किसी ने लिखा है कि यह जो लाजिक है यह फाल्टी इसलिए है क्योंकि जब कोई बच्चा पैदा करता है तो इस हिसाब से नहीं करता है कि इस कांस्टिटुयेंसी की कितनी पापुलेशन हो जाएगी। वह आधार अलग है और यह आधार अलग है। उसमें फिर संविधान का हवाला दिया गया है कि संविधान में लिखा है कि जैसे जैसे संख्या बढ़े उसी के अनुपात में सीटें बढ़ती जाएं। While the Bill has got some justification for freezing the number of Lok Sabha seats for a State, he says there is no justification. Even in the case of State Assemblies we find that there are State Assemblies where a Member of the Assembly represents hardly a population of 10,000 or 7,000. स्पेशल सरकमस्टैंसेज में सही हैं, यह तो मैं समझता हूं कि यह बिल पास होने के बाद जब यह डिलिमिटेशन के विचार में आएगा तो इस तरह की जो एनोमली है वह दूर हो सकती है। उदाहरण के लिए पांडिचेरी असेंबली की दो सीटों में से एक केरल के डिस्ट्रिक्ट कैनानुर के पास है जहां पर जाने के लिए 24 घंटे का सफर करना पड़ता है। दूसरी सीट आन्ध्र के साथ है। इसका कोई और कारण नहीं लगता सिवाय इसके कि वहां पर फ्रांसिसियों का रूल था, अंग्रेजों का नहीं था। तो फ्रेंच की जो गुलामी थी, उसको याद रखने के लिए, उसको परपेचुयेट करने के लिए, वह रखना कहां तक लौजिकल है। मैं चाहता हूं कि डिलिमिटेशन के वक्त इस पर विचार किया जाए। दूसरा विषय यह है कि जो नया सेंसस हुआ है, जो अगले साल में छप कर तैयार होगा, उसके आधार पर अगर सीटों का वितरण होता है तो जिन राज्यों ने प्रमाणिकता से, ईमानदारी से, फेमिली प्लानिंग के प्रोग्राम को या जैसे आज सुबह शबाना जी ने कहा फेमिली स्टेबलाइज़ेशन प्रोग्राम को अगर ध्यान में लिया जाए तो सीटों का कम-ज्यादा होना कैसे होगा, यह मैं आपके सामने रखना चाहता हूं। आन्ध्र प्रदेश में जहां आज 42 सीटें हैं, अगर नये सेंसस को लिया गया तो वहां 39 सीटें रह जाएंगी, 3 सीटें कम हो जाएंगी। इसी तरह से हिमाचल प्रदेश में भी एक सीट कम हो जाएगी, 4 की जगह 3 रह जाएंगी। जम्मू कश्मीर में 6 हैं, उसकी जगह 5 रह जाएंगी। कर्नाटक में जहां 28 सीटें हैं, वहां 27 रह जाएंगी। उड़ीसा में 21 की जगह 19 रह जाएंगी और उत्तरांचल में 5 की जगह 4 रह जाएंगी। जिन राज्यों में सीटें बढ़ेगी उनमें से बिहार में 40 की जगह 43 हो जाएंगी। हरियाणा में 10 की जगह 11 हो जाएंगी। मध्य प्रदेश में 29 की जगह 31 हो जाएंगी। महाराष्ट्र में भी 48 की जगह 50 हो जाएंगी। राजस्थान में 25 की जगह 29 हो जाएंगी। उत्तर प्रदेश में 80 की जगह 87 हो जाएंगी। ऐसा लगता है कि जैसे उन्होंने फेमली प्लानिंग के प्रोग्राम को एक दम अपोज़ किया है। अपने यहां लागू ही नहीं होने दिया। कारण कई हो सकते हैं। उसका जिक्र करना बड़ा सेंसेटिव मैटर है, इसलिए मैं उसको इस चर्चा में नहीं लाता हूं। इस तरह का जब डिस्टार्शन होगा तो जो प्रमाणिकता से राष्ट्रीय कार्यक्रम को निभाते हैं, उनको नुक्सान होगा और जो डिफाल्ट करते हैं, उनको लाभ होगा that means the States will benefit in spite of their default. गुनाह करें और उसका लाभ उठाएं। मैं समझता हूं कि यह किसी भी राष्ट्रीय नीति के लिए ठीक नहीं होगा। इसीलिए 2001 की सेंसस के आधार को लेने की कोई आवश्यकता नहीं है। वैसे भी जो पहला प्रावधान है 2026 तक के लिए इसको फ्रीज़ किया जा सकता है। अभी उन्होंने कहा कि यह संविधान में प्रावधान था कि हर बार बदलनी चाहियें।. संविधान में बहुत से प्रावधान थे, संविधान में 50 साल में 90 दफा अमेंडमेंट हो चुके हैं। कारण क्या है? उस समय के जो राष्ट्रीय नेता थे जिन्होंने संविधान बनाया, उन्होंने यह

परसीव किया कि जैसे जैसे समाज आगे बढ़ेगा, यह एक साथ बढ़ेगा, सारे देश की एक सी मानसिकता होगी इसलिए कोई डिस्टार्शंस नहीं आएंगी। लेकिन कालांतर में हुआ क्या? स्थान स्थान की ग्राऊंड रियल्टीज़ बदली, जो उस समय ठीक समझा जाता था, वह आखिर इंपलीमेंट नहीं हुआ। इसके कई कारण हैं। उस समय कामन सिविल कोड का प्रावधान था। आज उसका जिक्र भी करो तो बड़ा सेंसेटिव हो जाता है। उस समय रिजर्वेशन को 10 साल के लिए किया गया था। आज की ग्राऊंड रियल्टी यह है कि 10 साल में नहीं एचीव कर पाए, 30 साल में भी एचीव नहीं कर पाए, हर पार्टी का यह मंतव्य रहा कि जब तक वह इक्विलिटी या इक्विलिबरियम एचीव नहीं होती है या एकरूपता एचीव नहीं होती है, तब तक यह आवश्यक है कि उसके समय को बढ़ाया जाए। सरकार उसको बढ़ाती आई है। उस समय भाषा का भी था कि केन्द्रीय भाषा होगी, गौरक्षा का था, गोवंश की रक्षा का था, समय समय की रियल्टीज के आधार को ले कर इस प्रकार के संविधान संशोधन होते रहे।

तो आज कांस्टीट्यूशन को इस बारे में कोट करना, इसकी क्या सैंक्टिटी है कि हर 10 साल के बाद यह संख्या बढ़नी चाहिए, मैं समझता हूं कि वह एक इरिलेवेंट प्वाइंट है। कुछ लोगों ने अच्छे मन से मले उठाया होगा। फिर इस बीच में और क्या हुआ? उस समय की मानसिकता यह थी कि सारे देश की प्रगति एक साथ होगी। हुआ क्या? हर एक स्टेट में अलग अलग लेविल की प्रगति हुई। फिर फेडरल स्ट्रक्चर जैसे हम लोगों की यूनियन आफ स्टेट्स हैं उनमें अलग-अलग लैवल की प्रगति होती चली गयी। जैसे जैसे कोलीशन गवर्नमेंट्स आनी शुरू हुई, यह अहसास हुआ कि स्टेट्स में ज्यादा पावर डिवाल्व होंगी और हर एक स्टेट को अपना अपना लीवर ऑफ पावर इस्तेमाल करने का मौका मिलेगा। इस रूप में मैं समझता हूं कि आने वाले काल में भी स्टेट्स के हिसाब से यह जो यूनियन ऑफ स्टेट्स, इंडिया है उसके डिसिजन जरूर इन्फ्लुएंस होंगे और इसी लिए इस पार्टिक्युलर केस में न हों इसका कोई लाजिक नहीं है। एक दो बातें और हुई ...(व्यवधान)...यह इश्यू कई बार आया कि बहुत सी सीट्स बहुत बड़ी हो गयी हैं। कुछ सीटें बहुत छोटी हो गयी हैं - इस काल के दौरान मैंने इसका अध्ययन किया है। अपने यहां 545 लोक सभा की सीट्स हैं। उसमें दो एंग्लो इंडियन्स के लिए रिजर्व है। वह नामीनेटेड है। 543 सीट्स में से 444 सीट्स ऐसी हैं जिनकी 10 से 15 लाख के अंदर जनसंख्या है। मतलब 80 परसेंट से अधिक सीटें ऐसी हैं कि जिनमें कोई डिस्टार्शन नहीं है। इनमें कुछ करने की भी जरूरत नहीं है। समय के साथ वे बढ़ेंगी - वैसे वैसे वे बढ़ती जाएंगी। तो प्रश्न किनका है? प्रश्न उन थोड़ी सी सीटों का है जहां या तो पापूलेशन बहुत ही कम है या बहुत ही ज्यादा है। वे कौन हैं? जहां पर एक लाख से भी कम हैं ऐसी केवल 4 सीट्स हैं - लक्षद्वीप जहां केवल 73 हजार मेरे ख्याल से पापूलेशन है, दादरा-नागर-हवेली 98 हजार एण्ड आड, दमन-दीव - 72 हजार एण्ड आड और लद्दाख - 1 लाख 43 हजार। Each of the the State has a clear-cut and specific reason as to why they are so. There are eight seats which have a population of less than five lakh. Which are the seats whose population is between one lakh and five lakh?

मिजोरम—साढ़े 4 लाख, मेघालय, करीब-करीब साढ़े 4 लाख, अरुणाचल पूर्व - 2 लाख 65 हजार, अरुणाचल वेस्ट - 3 लाख 46 हजार, अंडमान-निकोबार - 3 लाख 47 हजार, चांदनी चौक, इसका लाजिक मेरी समझ में नहीं आता है - 3 लाख 76 हजार। प्राबेब्ली यह एक लैंड

लाक्ड जैसा एरिया है। सिक्किम - ढाई लाख और पंजिम - 4 लाख 43 हजार। इतनी सीटें ऐसी हैं जिनमें 1 लाख से 5 लाख तक की आबादी है। अब जो सबसे बड़ी हैं जहां वास्तव में संकट पैदा हो रहा है - न तो मेम्बर ऑफ पार्लियामेंट इतने बड़े एरिया का सर्वे कर सकता है, न उसको जो 2 करोड़ रुपए मिलता है एम पी एल ए डी स्कीम से, वह पर्याप्त है, न इतने वर्कर्स जुटा सकता है इतनी दूर-दूर इलाके तक, ज्योग्राफिकल एरिया भी बहुत बड़ा है और जब 33 परसेंट महिला रिजर्वेशन हो जाएगा, कोई नयी महिला जिसको वहां कैंडीडेट बनाएंगे तो वह किस तरह से इतने, 25-30 लाख लोगों तक पहुंचेगी - इस सबका विचार करने की आवश्यकता है। ये कौन सी हैं? ये सीट्स हैं, चेन्नई साउथ - 20 लाख 74 हजार, चेन्नई नार्थ - 20 लाख 41 हजार, कर्नाटक में कनकपुरा if I am correct, I don't know - 21 लाख 10 हजार, मुम्बई नार्थ from where our Petroleum Minister gets elected - 22 लाख 22 हजार, ठाणे - 27 लाख 72 हजार. And Outer Delhi which beats all of them - 31 lakhs. There is a clearcut reason. यह वह सीटें है जहां 25 साल पहले आउटर एरिया में इतना कोई ग्रोथ नहीं था। वहां इंडस्ट्रीज़ आई, व्यापार आया, मेट्रोपोलिटन सिटीज़ के नज़दीक होने के कारण वे मैगनेट बन गए, लोग आए और बसते चले गए। ऐसा कोई प्रबन्ध नहीं था कि उस सीट को री-एडजस्ट किया जाए और करते-करते उसकी एवरेज से लगभग दुगुनी आबादी हो गई। उसको कैसे एडजस्ट करना है यह सवाल सामने आयेगा। बाकी जो सीटें हैं वे पांच से दस लाख और पन्द्रह से बीस लाख की हैं और उसमें करीब 12-15 परसेंट सीट्स आती हैं। वास्तव में यह प्रश्न इतना बड़ा और इतना कठिन नहीं है। हमारे विधि मंत्री जी जो हैं जिनको अभी-अभी रीसेंटली इंटरनेशनल पीरियोडिकल ने, दस की इकोनोमिक मिनिस्टर्ज़, में हायेस्ट रेटिंग दी है, नंबर वन रेटिंग ऑन् इंटेलैक्च्युअल कांसैप्शन एंड परफॉर्मेंस तो मैं समझता हूं कि अपनी योग्यता का इस्तेमाल करके इस छोटे से सवाल का कोई न कोई जवाब वह जरूर निकाल लेंगे। इसलिए यह कोई बड़ा विषय बनाने लायक मुझे लगता नहीं है। मैं यह इसलिए सबमिट कर रहा हूं कि चर्चा में विषय इतना बड़ा हो जाता है कि आउट ऑफ् प्रोपोर्शन वह ब्लो अप हो जाता है। इसको वैसा करने की कोई जरूरत नहीं लगती है। नेशनल पॉपुलेशन पालिसी का जिक्र हुआ है और वह यह गवर्नमेंट लायी है। उसके अनुसार पॉपुलेशन रेगुलेशन या आप कहिए फैमिली प्लानिंग या कहिए फैमिली स्टैबेलाइज़ेशन, पॉपुलेशन स्टैबेलाइज़ेशन उसके ऊपर भर दिया है और मैं समझता हूं कि उसके लिए इस तरह का बहुत आवश्यक कदम सरकार ने ठीक समय पर उठाया है जो कि प्रशंसनीय है। डी-लिमिटेशन होने के बाद, मैं यह मानता हूं कि अगला चुनाव आने के पहले, जिस को नॉर्मल कोर्स में अभी तीन साल बाकी हैं, कोई धोखा नहीं है, वह एकदम स्पष्ट दिखता है, उतने समय के अंदर अर्थात् दो साल के अंदर जो डिस्टोरशंज़ हैं, वे दूर हो जायेंगी। कांस्टीटूएंसीज़ का री-डिस्ट्रीब्यूशन हो जाएगा और उस समय के जो कैंडीडेट्स होंगे, उनको बड़ी सहूलियत मिलेगी और जो डिस्टोरेशन आई हुई है वह दूर हो जाएगी। मैं समझता हूं कि ये दो-तीन छोटे-मोटे कदम उठाने के बाद यह जो आज का अमेंडमेंट है इसका मंतव्य पूरा होगा।

इन शब्दों के साथ, मैं इस विधेयक का भरपूर समर्थन करता हूं।

श्रीमती सरला माहेश्वरी (पश्चिमी बंगाल) : उपसभापति महोदया, लोक सभा और राज्य विधान सभा की सीटों की संख्या बढ़ाने पर लगी रोक को सन् 2026 तक बढ़ाने तथा चुनाव क्षेत्रों का पुनर्मूल्यांकन करने से संबंधित इस 91वें संविधान संशोधन विधेयक का समर्थन करने के लिए

मैं खड़ी हुई हूं, हालांकि प्राय: सभी लोग इस पर एकमत हैं। महोदया, किसी भी जनतंत्र में जनता के मत का किस तरह मूल्यांकन किया जाता है इसी बात पर हमारे जनतंत्र का स्वरूप तय होता है। एक जमाना था जब सार्विक मताधिकार की कोई पद्धति नहीं थी। पश्चिम के जिन देशों को हम आगे बढ़े हुए जनतांत्रिक देशों के रूप में जानते हैं वहां भी हम अच्छी तरह जानते हैं और आप भी बहुत अच्छी तरह जानती हैं कि संसदीय जनतंत्र की स्थापना के बहुत वर्षों बाद भी लगभग 7 दशकों तक महिलाओं को मताधिकार के लिए संघर्ष करना पड़ा था, लेकिन आज सारी दुनिया में हम देखते हैं कि संसदीय जनतंत्र के साथ सार्विक मताधिकार अभिन्न रूप से जुड़ी हुई एक चीज़ है। सार्विक मताधिकार के सिद्धांत का जो मुख्य सार है, वह यह है कि हर आदमी को मत देने का समान अधिकार है और हर व्यक्ति के मत का समान मूल्य होना चाहिए। उपसभापति जी, भारत में संसदीय और विधान सभाओं के क्षेत्रों के परिसीमन से जुड़े जिस विधेयक पर हम चर्चा कर रहे हैं, वह इसी सिद्धांत से सम्बद्ध है। संविधान की जिस धारा 81(2) के आधार पर अब तक परिसीमन का काम किया जाता रहा है, उस में कहा गया है कि, 'प्रत्येक राज्य को लोक सभा में स्थानों का आवंटन इस रीति से किया जाएगा कि उस राज्य की जनसंख्या का अनुपात सभी राज्यों के लिए यथा-संभव एक सा हो।' इसी प्रकार का प्रावधान प्रदेश की विधान सभाओं के लिए भी किया गया है और इसी धारा के तहत लोक सभा की सीटों की संख्या भी निश्चित की गयी थी। मैडम, 1973 में संविधान में 31वें संशोधन के जरिए धारा 81 में यह जोड़ा गया कि, 'राज्यों को लोक सभा के स्थानों के आवंटन संबंधी उपखण्ड उन राज्यों पर लागू नहीं होंगे जिन की आबादी 60 लाख से कम है।' इस से यह पता चलता है कि हमारे संविधान निर्माताओं ने एक ओर जहां सीटों की संख्या निर्धारित करते समय जनसंख्या के अनुपात को अपने नजरिए में रखा और इस बात को साबित किया कि हर व्यक्ति के मत को एक समान आंका जाना चाहिए। वहीं परिवर्ती दिनों में इस बात को जोड़कर कि यह प्रावधान 60 लाख से कम आबादी वाले राज्यों पर लागू नहीं होगा, इस बात को स्वीकृति दी कि व्यक्तियों के साथ विशेषकर जो पिछड़े और छोटे राज्य के हैं, उन के भी जनतांत्रिक अधिकारों को भारत की जनता के जनतांत्रिक अधिकारों के साथ जोड़कर देखा जाएगा। उपसभापति महोदया, इसी आधार पर कुछ मामलों में राज्य जो छोटे थे, पिछड़े थे, उन को यह विशेष रियायत दी गयी कि कुछ राज्यों का प्रतिनिधित्व शुद्ध रूप से आबादी के अनुपात के फार्मूले के आधार पर तय नहीं होगा।

मैडम, आज मैं इस संविधान संशोधन विधेयक का समर्थन करने खड़ी हुई हूं, गौतम जी मुस्करा रहे हैं, मैं उन्हें कहना चाहूंगी कि हम जब समर्थन करते हैं तो अंध-समर्थन नहीं करते। हमें देखना चाहिए कि जमीनी हकीकत क्या है। जमीनी हकीकत और सिद्धांतों की सच्चाई के बीच सुसंगत मेल किस तरह हो इसकी पड़ताल जरूर करनी चाहिए। इसीलिए मैं कहना चाहूंगी कि आज की जो वस्तुस्थिति है, जो हकीकत है, उस में अगर हम परिसीमन का काम शुरू करें तो हो सकता है कि एक बवेला खड़ा हो जाए। अब विधायकों और सांसदों की कुल संख्या कितनी हो और उस में जनसंख्या के अनुपात के आधार पर कितने प्रतिनिधि हों, अगर हम इस को देखें तो मैं समझती हूं कि इस का अध्ययन भी दिलचस्प होगा।

मैडम, मैं यहां सदन का ध्यान धारा 82 की ओर दिलाना चाहूंगी जिस में कहा गया है कि प्रत्येक जनगणना की समाप्ति पर, जनगणना के सुसंगत आंकड़ों के आधार पर राज्यों को लोक सभा में स्थानों के आवंटन आदि के पुनर्समायोजन का काम शुरू कर देना चाहिए, लेकिन वर्ष 1976 में संविधान के 42वें संशोधन के जरिए यह व्यवस्था की गयी कि जब तक सन् 2000

के बाद की पहली जनगणना के सुसंगत आंकड़े प्रकाशित नहीं हो जाते तब तक 1971 की जनगणना को ही आधार बनाकर जो व्यवस्था की गयी है, वह जारी रहेगी। अब चूंकि 2001 की जनसंख्या के प्रारंभिक आंकड़े आ चुके हैं और मंत्री जी बता रहे हैं कि 2002 तक अंतिम आंकड़े भी हमारे सामने आ जाएंगे तब स्वाभाविक तौर पर कोई भी सरकार नए सिरे से अपनी संवैधानिक बाध्यता के तहत ही फिर से क्षेत्रों का पुनर्समायोजन करने के लिए बाध्य होगी। इसीलिए हम यह 91वेंवां संविधान संशोधन विधेयक लाए हैं। महोदया, 1971 से लेकर 2001 के बीच के इन 30 वर्षों में हमारे देश के विभिन्न राज्यों की आबादी में जिस तरह से वृद्धि हुई है, उस में एकरूपता नहीं रही है। अगर आबादी में एकसमान वृद्धि होती तो शायद हमें परिसीमन का काम करने में परेशानी नहीं होती, लेकिन चूंकि राज्यों में आबादी में वृद्धि की दर एक सी नहीं है इसीलिए जब हम परिसीमन पर बात कर रहे हैं तो बहुत सारी समस्याएं उठ रही हैं। उपसभापति महोदया, इन तीस वर्षों की अवधि में यदि सभी राज्यों की आबादी का हम अध्ययन करें तो मैं समझती हूं कि बहुत ही दिलचस्प चित्र हमारे सामने आएगा। वर्ष 2001 की प्रारंभिक जनगणना की जो रिपोर्ट हमारे सामने आई है, उस से पता चलता है कि अरुणाचल प्रदेश, गोवा, मणिपुर, मेघालय, मिजोरम, नागालैंड, सिक्किम, त्रिपुरा तथा बाकी केन्द्रशासित क्षेत्रों को अलग कर देने पर 20 राज्यों और केन्द्र शासित दिल्ली की कुल आबादी 101 करोड़ 6 लाख 3961 है। इसे यदि हम लोक सभा की 524 सीटों में बांटते हैं तो प्रत्येक सीट 19,19,000 के करीब मतों का प्रतिनिधित्व करेगी। सीटें उन छोटे राज्यों की हैं जिन्हें संविधान द्वारा इस परिसीमन से बाहर रखा गया है। 19,19,000 मतदाताओं के आधार पर राज्यों को लोक सभा की सीटों का अगर आबंटन किया जाता है तो हम देखेंगे कि आंध्र प्रदेश में 3, हिमाचल प्रदेश में 1, जम्मू कश्मीर में 1, कर्नाटक में 1, केरल में 3, उड़ीसा में 2, तमिलनाडु में 7 और उत्तरांचल में 1 सीटें आज की तुलना में बढ़ जाएंगी। इसी तरह से असम, छत्तीसगढ़, गुजरात, पंजाब, झारखंड, पश्चिमी बंगाल और दिल्ली की सीटों में कोई फर्क नहीं आएगा। बिहार में 3, हरियाणा में 1, मध्य प्रदेश में 2, महाराष्ट्र में 2, राजस्थान में 4 और उत्तर प्रदेश की 7 सीटें बढ़ जाएंगी। महोदया, 1976 में जब 42वां संविधान संशोधन विधेयक लाया गया था, उस समय भी कुछ इसी प्रकार के तर्क दिए गए थे क्योंकि उस समय भी कुछ इसी प्रकार की स्थितियां थीं। उस समय यह तर्क दिया गया था कि परिवार नियोजन के काम को जिन राज्यों में ज्यादा मुस्तैदी से किया गया, अगर हम ऐसा करेंगे तो उन राज्यों को लगेगा कि उन्हें शायद पुरस्कृत नहीं किया गया बल्कि उन्हें दंडित किया जा रहा है। इसी तर्क के आधार पर उस समय कहा गया था कि परिवार नियोजन के उद्देश्य को बढ़ावा देने के लिए यह संविधान संशोधन लाया गया है।

उपसभापति महोदया, मुझे पता नहीं कि दुनिया के लोग भारत के इस तर्क पर क्या प्रतिक्रिया करेंगे, लेकिन आबादियों का घटना-बढ़ना सिर्फ परिवार नियोजन पर निर्भर नहीं करता, विकास के और बहुत से तर्क होते हैं। मैं समझती हूं कि यह जो सोच मंत्री जी हमारे सामने ला रहे हैं, यह काफी अजीबो-गरीब सोच है। लेकिन वह 1976 का काल था और हम सभी जानते हैं कि वह कौन सा काल था - आंतरिक आपातकाल का काल था, नसबंदी, पाबंदी का जमाना था और उस समय परिवार नियोजन को कुछ इस ढंग से लागू किया गया था कि राज्य ही दमनशाही आतंक का प्रतीक बन गया था। इसीलिए जब 42वां संविधान संशोधन विधेयक लाया गया था, उस समय भी यही तर्क दिया गया था और कहा गया था कि फिलहाल परिसीमन के कार्य को 25 वर्ष के लिए टाल दिया गया है।

[उपसभाध्यक्ष (श्री टी.एन. चतुर्वेदी) पीठासीन हुए]

उपसभाध्यक्ष महोदय, मजे की बात यह है कि आज हमारी रा.ज.ग. सरकार भी इस 91वें संविधान संशोधन को पेश करते समय जिन तर्कों का सहारा ले रही है, जैसा कि अभी मंत्री जी ने बताया, उससे लगता है कि आंतरिक आपातकाल की सही वारिस यही सरकार है।

उपसभाध्यक्ष महोदय, मंत्री जी ने अपने इस विधेयक के उद्देश्यों और कारणों में और अभी बोलते हुए राष्ट्रीय जनसंख्या नीति की दुहाई दी है और कहा है कि सन् 2026 तक नए सिरे से परिसीमन के काम को टालकर आबादी को स्थिर बनाने के एजेंडे को लागू करने के लिए राज्य सरकारों को प्रोत्साहित किया जा रहा है। मुझे लगता है कि यह पूरी तरह से एक बेतुका तर्क है। भारतीय जनतंत्र में व्यक्ति के अधिकार और संघीय ढांचे में राज्यों के अधिकार के बीच सही संतुलन को बनाए रखने का तर्क ही इस संविधान संशोधन के लिए पर्याप्त था, लेकिन हमारे मंत्री जी दूसरा तर्क लेकर आए हैं।

भाषाई राज्यों के लिए अपने विचार व्यक्त करते हुए डा0 अम्बेडकर ने यह कहा था कि राज्यों के बीच आबादी और सत्ता का फर्क हमारे हिन्दुस्तान के लिए मुश्किलें पैदा कर सकता है और इसलिए इस समस्या का निदान अवश्य होना चाहिए। अम्बेडकर जब यह बात कर रहे थे तब उनकी चिंता भारत के सभी भाषाई राज्यों की अस्मिता की ओर थी, भारत की विविधता को बचाने की थी और वे भारत के नागरिकों के गणतांत्रिक अधिकारों के प्रति जितने सचेत और संवेदनशील थे, उतने ही सचेत और संवेदनशील हमारे राज्यों के अधिकारों के प्रति भी थे। इसीलिए आज जब हम इस संविधान संशोधन पर विचार कर रहे हैं तब नागरिक के मतदान के अधिकार की सुरक्षा के साथ ही साथ एक संघीय गणतंत्र में उसके अन्य राज्यों के प्रतिनिधित्व को सुरक्षित रखने के सवाल को भी हम नज़रअंदाज नहीं कर सकते।

उपसभाध्यक्ष महोदय, इस संविधान संशोधन विधेयक में हम आगामी और 25 वर्षों तक राज्यों को लोक सभा और विधान सभा की सीटों के आबंटन के प्रश्न को टालकर रखने का फैसला कर रहे हैं। मेरा मानना है कि राज्यों के अधिकारों को सुरक्षित रखने के लिए आने वाले कई वर्षों तक हमें यह जरूरी लगे तो हम इस काम को भी कर सकते हैं। हो सकता है कि भविष्य में कभी लोक सभा की सीटें बढ़ानी पड़ें। जहां तक नागरिक के मत के मूल्य का प्रश्न है, इससे पैदा हो रहे असंतुलन को तो कुछ हद तक मंत्री जी अपने इस विधेयक में ही दूर कर रहे हैं कि पुनः सीमांकन होगा और इससे जो गड़बड़ी है, वह दूर हो जाएगी, लेकिन इसके साथ ही साथ मैं यह भी कहना चाहूंगी कि इस संविधान संशोधन विधेयक का समर्थन करते हुए मुझे यह कहने में कोई झिझक नहीं है कि इसके उद्देश्य और कारणों का ब्यौरा देते हुए मंत्री जी ने जो जनसंख्या नीति की चर्चा की और परिवार नियोजन को बढ़ावा देने के उपायों की चर्चा की, वह मुझे बहुत ही बेतुका और हास्यास्पद लगता है।

हमारी इस सरकार को आंतरिक आपात काल के दिनों में रचा गया तर्क तो समझ में आता है लेकिन इसे भारत की संघीय अर्थव्यवस्था और उसके भाषायी राज्यों की अस्मिता की रक्षा की अहमियत समझ में नहीं आती है। इसी से यह पता चलता है कि जहां से इनका प्रशिक्षण हुआ है - एक राष्ट्र, एक धर्म, एक संस्कृति, एक भाषा, शायद वही इनकी समझ में रोड़े अटका रहे हैं।

3195RS F—13-B

उपसभाध्यक्ष महोदय, मैं निवेदन करना चाहूंगी कि इस संविधान संशोधन विधेयक का मैं समर्थन करती हूं। जहां तक भारत की एकता का प्रश्न है और संघीय ढांचे में तमाम राज्यों के अधिकारों का प्रश्न है, उसके लिए हम आपके साथ हैं। धन्यवाद।

SHRI K. RAMA MOHANA RAO (Andhra Pradesh): Thank you, Mr. Vice-Chairman, Sir. I rise to support the Constitution (Ninety-first Amendment) Bill, 2000, which has been moved by the hon. Law Minister, Shri Arun Jaitley. This amendment Bill has been brought before this House to amend the Constitution of India. This amendment has been necessitated because, in 1975, based on the 1971 Census, we had put a freeze on the number of seats in the Lok Sabha as well as in the State Assemblies, through the 42nd Amendment to give a boost to the family planning programme. Taking advantage of this, some of the States, particularly, the southern States, by allocating more money for the family welfare programmes and the population control programmes, almost achieved their goal of controlling the population. As a result, in those States, the birth rate and the mortality rate came down. According to the Population Foundation of India, the population share of BIMARU States, which was 39.6% in 1991, is expected to increase to 44.6% by 2021. And, so far as southern States are concerned, it will go down from 23.2% to 19.8% by 2021. So, my only point is, the States which have been contributing impressively towards controlling the population should not be punished; rather, they should be rewarded, by allocating more funds from the Centre. The hon. Home Minister had also said that more incentives would be given to the States which were successful in controlling the population. Apart from this, an increase in the size of Parliament will only further drain the exchequer.

The next point is, without making any change in the total number of constituencies in each State, I think, there is a case for drawing the constituencies afresh. Because, for example, Lakshadweep has an electorate of less than 40,000. To get elected to Lok Sabha, a person from Lakshadweep will be required to win the support of only 20,000 voters. In contrast, an MP from outer Delhi, which is having more than 22 lakh voters, will be required to win the support of atleast 10 lakh voters, to enter into Lok Sabha. Hence, I request the hon. Minister to look into this aspect. In the Statement of Objects and Reasons, the hon. Minister has said, "The Government has also decided to undertake readjustment and rationalisation of territorial constituencies, without altering the number of seats allotted to each State." But it has not been mentioned as to how the Government is

going to do this. I would like the Minister to kindly explain this. We all know that, in 1975, our population was 70 crores; in 2001, it is about 102 crores; and, by 2021, we may become 140 crores. Here, we are freezing the number of seats. But many States in the country have not been able to put a cap on the population growth. So, the time has come to bring before Parliament the electoral reforms. When the Central Government employees are not allowed to avail of facilities such as LTC, medical education etc., for their third child, why should it not be made applicable to us also?

If a person is having more than two children, he should not be allowed to contest any election. Our Chief Minister, Shri Chandrababu Naidu, has already implemented this in the Andhra Pradesh State local body elections. The same thing can be implemented in the Parliament and the State Assembly elections.

I welcome the amendment to article 330, which necessitates the readjustment of the number of SC/ST seats, on the basis of the 1991 Census. I understand, there will be an increase of about 7 seats. We welcome it. We are for it. We are for the welfare of the SC/ST people in the country. We amended the Constitution to provide reservation in promotions to SC/STs. We have also amended the statute to increase the reservation beyond 50 per cent. Between 1971 and 1991, the Scheduled Caste population has gone up by more than 3 per cent, and there is a little increase in the population of Scheduled Tribes during the above period. But the Bill is not clear as to how many seats will go to the Scheduled Castes and how many seats will go to the Scheduled Tribes. I would like to be enlightened as to how the seven seats are going to be adjusted.

The other point is, the Dinesh Goswami Committee recommended rotation of seats. I do not know what has happened to that. Whether the Government is thinking of implementing this recommendation made, I think, in 1991. I would like to have a clarification from the hon. Minister on this.

So, Sir, these are some of the points which I thought that I should bring, through you, to the notice of the Government. With these words, I once again support this Constitution (Amendment) Bill, on behalf of my party and on my own behalf. Thank you.

THE VICE-CHAIRMAN (SHRI T.N CHATURVEDI): Shri C.P. Thirunavukkarasu; you have five minutes.

SHRI C.P. THIRUNAVUKKARASU (Pondicherry): Sir, I will finish in less than five minutes. I welcome this Constitution (Ninety-First Amendment) Bill, 2000. The DMK party welcomes it. I am sorry, one of the hon. Members, Shri Ved Prakash Goyal referred to Mahe, which is a territory of Pondicherry and to Yanam, which is another territory of Pondicherry, and also Karaikal. He said that Mahe should be merged with Kerala and Yanam should be merged with Andhra Pradesh. I want to make it clear that as far as the people of Pondicherry are concerned, they are not willing to part with Mahe and Yanam. There was a Treaty between France and India. Pandit Jawaharlal Nehru was one of the signatories to that. He said, "Until the wishes of the people are ascertained, there should not be any separation either of Mahe, Yanam or Karaikal. The people's aspirations will be respected." When Shri Morarji Desai was the Prime Minister of India, he said, "Why don't you merge Pondicherry with Tamil Nadu?" Once he said this, the whole Pondicherry went up in flames. So, I request the hon. Member that he should not have any such thinking, especially, from this side, that Mahe should be merged with Kerala and Yanam should be merged with Andhra Pradesh. So, I request that the identity of the people should be maintained. Pondicherry has inherited the legacy of French culture. Still the people of Pondicherry are maintaining it. Therefore, it should not be done.

Now, I come to the Bill. Under Article 81(b) of the Constitution, "not more than (twenty members) to represent the Union Territories, chosen in such manner as Parliament may by law provide." Sir, we are having only one Member of Parliament from Pondicherry. As far as Pondicherry is concerned, this number may kindly be increased to two or three, because three lakhs of people are having only one M.P. I request the hon. Law Minister to increase it. Under the Constitution " not more than (twenty members) to represent the Union Territories, chosen in such manner as Parliament may by law provide." I think you are always having a liking for Pondicherry. The Law Ministry is always having a liking for it. The Law Minister used to visit Pondicherry several times for election purposes. So, I request the hon. Minister to increase the number of seats from one to two. We will be highly thankful if this request is kindly considered. At present, in Tamil Nadu, we are having 39 seats. These 39 seats should not be reduced at any point of time. It should be maintained as it is. Originally, before

1975, we had 41 seats. But, subsequently, it was reduced by two seats, and now we are having only 39 seats. Above all, my submission to this august House is, there are 545 seats in the Lok Sabha, since 1975. Up to this period, we are having 545 seats in the Lok Sabha. At no point of time, these 545 seats should be reduced. It may be increased, according to the population. The new number will be fixed in the year 2026. My earnest request is, these 545 seats should not be reduced at any point of time. It may be increased, but it should not be decreased.

As far as the delimitation of constituencies is concerned, I would like to say that as far as the Assembly seats in Pondicherry are concerned, the situation is like this. One Assembly seat consists of 5000 voters; another Assembly seat consists of 6000 voters; yet another Assembly seat consists of 30,000 voters. My request is, these should be readjusted in such a way that each constituency consists of 15,000 people. It should be done as quickly as possible. Once the Delimitation Commission is constituted, it can be done as quickly as possible. So, I wholeheartedly support this Bill. With these words, I conclude. Thank you, Mr. Vice-Chairman.

उपसभाध्यक्ष (श्री टी.एन. चतुर्वेदी) : श्री गया सिंह। आप तो तीन मिनट में अपनी बात कह देंगे।

श्री गया सिंह (बिहार) : उपसभाध्यक्ष महोदय, अगर आपका आदेश होगा तो एक मिनट में भी कह देंगे। मैं इस संविधान संशोधन विधेयक का समर्थन करते हुए मंत्री जी से सिर्फ यह कहना चाहता हूं कि आज लगभग 30 साल होने जा रहे हैं, 1971-72 में संशोधन विधेयक आया था। इतने दिनों बाद फिर हम यह संशोधन कर रहे हैं कि हम कोई सीट नहीं बढ़ायेंगे। आज की स्थिति में यह जरूरी है इसलिए हम इसका समर्थन कर रहे हैं। लेकिन 2026 तक भी इसमें कोई परिवर्तन नहीं होगा यह साफ नहीं हो रहा है। कुछ राज्यों में पापुलेशन कम हो रही है और कुछ राज्यों में पापुलेशन बढ़ रही है तो इसके लिए कौन-सा ऐसा रास्ता निकालेंगे कि आने वाले दिनों में कुछ राज्यों में ज्यादा पापुलेशन होकर के भी उनकी सीट उतनी ही रहेंगी और कुछ राज्यों की पापुलेशन कम होने के बाद भी उनकी सीटें भी उतनी ही रहेंगी। एक यह सवाल है जिसको अन्य माननीय सदस्य ने भी रखा है। मैं आपके माध्यम से मंत्री जी से सिर्फ यह कहना चाहता हूं कि पिछली बार जो डि-लिमिटेशन हुआ था उसमें काफी एनोमलीज रही थीं, राज्यों के अंदर भी, विधान सभाओं में भी। डि-लिमिटेशन के लिए राज्य की, केन्द्र की, इलेक्शन कमीशन की कमेटियां होती हैं। बहुत सी ऐसी सीटें हैं कि जब से आजादी मिली है वे रिजर्व ही हैं, उन पर किसी का ध्यान नहीं जाता है। इसलिए मैं माननीय मंत्री जी से यह जानना चाहता हूं कि क्या उनका रोटेशन होगा? रोटेशन के समय जो स्टेट में पावर में होता है या केन्द्र में होता है उसकी मोनेपॉली होती है। वह अपनी सुविधा के अनुसार किसी भी सीट को रिजर्व करने के लिए कुछ

एरिया को काट कर वहां डाल देता है। ऐसे कई एक्जाम्पल्स हमारे पास हैं। मैं सिर्फ यही एप्रिहेंसन कर रहा हूं, लोग कहते हैं कि हम मुक्त कब होंगे, रिजर्वेशन का जो कोटा है वह तो मिलना चाहिए लेकिन उसका भी एक रोटेशन होना चाहिए। कुछ सीट 1952 से अभी तक रिजर्व हैं और रिजर्व इसलिए हैं कि मैनुप्लेशन है, यह एप्रिहेंसन दूर किया जाय। इससे ज्यादा मैं और कुछ नहीं कहना चाहता हूं। मैं इस बिल का समर्थन करते हुए यह उम्मीद करता हूं कि पापुलेशन कंट्रोल करने के लिए आगे कोई रास्ता निकाला जाये। धन्यवाद।

श्री रमा शंकर कौशिक (उत्तर प्रदेश) : माननीय उपसभाध्यक्ष महोदय, माननीय विधि मंत्री जी ने जो संविधान संशोधन का प्रस्ताव रखा है, उसमें एक तो 2026 तक सीटों को न बढ़ाने वाली बात कही गई है। 2026 में जो डि-लिमिटेशन होगा उसमें सीटों को घटाने-बढ़ाने की बात सोची जायेगी और यह उन्होंने परिवार नियोजन की दृष्टि से रखा है। यह बात सही है कि परिवार नियोजन की दृष्टि से कई हमारे प्रदेश बहुत पिछड़े हुये हैं और कुछ प्रदेशों ने इस संबंध में अच्छी तरक्की की है। इसलिए उसका समय तो बढ़ाना ठीक ही है। लेकिन मेरी समझ में यह नहीं आया कि इसका टाइम 2026 ही क्यों रखा ? ऐसा रखते कि 2021 में आपकी जनगणना होगी, 2021 की गणना के आधार पर आप करेंगे। न ही इसमें यह दिया है कि किस गणना के आधार पर आप करेंगे.? महोदय, एक बड़ा भारी सवाल यह पैदा हो जाता है कि हम बहुत पीछे से शुरुआत करते हैं। 1971 से शुरुआत करते आए, अब 1991 से शुरुआत् कर रहे हैं जबकि 2001 में जनगणना हो चुकी है, उसके नतीजे भी 2002 में आने वाले हैं। माननीय मंत्री जी का कहना है कि चूंकि इसके नतीजे 2002 के अंत तक आएंगे इसलिए वह संभव नहीं है किन्तु मैं ऐसा नहीं मानता हूं क्योंकि पार्लियामेंट के चुनाव अभी होने वाले नहीं हैं। महोदय, अगर सरकार यह समझती है कि वह बहुत जल्दी जाने वाली है तो बात अलग है वरना 2004 तक कोई चुनाव होने वाले नहीं हैं। पांच राज्यों में भी अभी विधान सभा के चुनाव हो चुके हैं। आने वाले चंद महीनों में कुछ और विधान सभाओं के चुनाव होने वाले हैं। ऐसी स्थिति में 2004 तक चुनाव होने वाले नहीं हैं तो फिर इसे 1991 की जनगणना के आधार पर क्यों कर रहे हैं.? 2001 की गणना पर कीजिए। जब आपने 1971 में किया था तब चार साल लग गये थे लेकिन उस समय परिस्थिति दूसरी थी। आज हम कम्प्यूटर के युग में हैं इसलिए एक साल के अंदर ही हो जाएगा या हद से हद 2003 तक हो जाएगा और चुनाव 2004 में होने हैं। इस दृष्टि से मैं नहीं समझता कि 1991 की जनगणना के आधार पर जो यह कार्यवाही की जा रही है, वह कोई संगत बात है या ठीक बात है। इसको बदलना चाहिए। इसे 1991 के आधार पर करने की कोई आवश्यकता नहीं है। कोई चुनाव सामने नहीं हैं, कई राज्यों में चुनाव हो चुके हैं और कई राज्यों में हाल ही में होने वाले हैं इसलिए वह भी आपसे प्रभावित नहीं होंगे। दूसरी बात, मुझे इसमें एक और विरोधाभास लगता है। माननीय मंत्री जी ने कहा है और विधेयक में भी व्यवस्था है कि कोई भी संख्या नहीं बढ़ायी जाएगी - न विधान सभाओं में और न लोक सभा में। सही बात है। जब तक पूरा 26 वाला मामला नहीं हो या 26 से पहले 2021 के आधार पर न हो, नहीं हो लेकिन इसमें एक विरोधाभास लगता है जब आप यह कहते हैं कि जो आरक्षित सीटें हैं, उनमैं बढ़ोत्तरी हो सकती है। ऐसी स्थिति में इसका बड़ा विरोध भी होगा और वह उचित भी नहीं लग रहा है क्योंकि जब आपने संख्या न बढ़ाने का तय किया है, फिर यह विरोधाभास लगता है कि कोई संख्या बढ़ाई जाए। इस दृष्टि से संख्या को बढ़ाने के संबंध में फिर से विचार करें कि यह संख्या न बढ़ायी जाए। जिस तरह से संख्या है, वैसे ही रहे लेकिन रोटेशन वाली जो बात है, वह जरूरी है। जैसा माननीय गया सिंह जी ने और

दूसरे सदस्यों ने भी कहा है कि बहुत सालों से एक ही कॉन्स्टीट्यूऐंसी रिजर्व कॉन्स्टीट्यूऐंसी चली आ रही है। वहां के जो मतदाता हैं, वे अपनी बात रखना चाहते हैं। सब जगह इसका विरोध भी होता है। ऐसी स्थिति में रोटेशन वाली बात के संबंध में निश्चित रूप से माननीय मंत्री जी को कहनी चाहिए कि रोटेशन की प्रक्रिया हम इसी में कर लेंगे। इन्ही शब्दों के साथ मैं अपनी बात समाप्त करता हूं। धन्यवाद।

THE VICE-CHAIRMAN (SHRI T.N. CHATURVEDI): Mr. R. Kamaraj. You will take only three minutes.

*SHRI R. KAMARAJ (Tamil Nadu): Mr. Vice-Chairman, Sir, I rise to support this Constitution Amendment Bill that seeks to freeze delimitation of Lok Sabha and Assembly seats till the year 2026. In fact, States like Tamil Nadu, Kerala and Andhra Pradesh, which have performed well in containing the population, have been demanding such measure for long. By bringing this legislation, the Union Government has only done its duty. Had this Government not brought this Bill, it would have only meant rewarding the ill-performing States and punishing the well performing States. That is the reason we welcome this Bill.

In 1976, the then Prime Minister Mrs. Indira Gandhi had brought 42nd Amendment to the Constitution to freeze delimitation till 2001 only to safeguard the interests of States that strove hard to contain population. Mrs. Gandhi said that the well performing States should not be punished because, these States were endeavouring hard to face the population explosion that posed a challenge to the nation. While I say this I am reminded of Tamil Nadu. My State of Tamil Nadu took up the shield called population control to protect itself from the sword called population explosion. But unfortunately the very shield, the population control has hurt the State. I have reasons for saying this. During 1957 and 1962 General Elections, Tamil Nadu had 41 Lok Sabha seats. It came down to 39 seats in 1967 as a punishment for containing population growth. After 1971 census, the average population for a Lok Sabha seat was calculated to be 10,33,475. On that basis, Tamil Nadu got 39.48 seats. Since the decimal was only .48, Tamil Nadu lost one Lok Sabha seat by .02. This is the reward Tamil Nadu got for containing population. Though it was just one Lok Sabha seat, we know how vital is every single seat in Lok Sabha today. The Central Government of the day is luring even small parties having just

*English translation of the original speech delivered in Tamil.

one or two Lok Sabha MPs. promising ministerial berths. So, every single seat is important for us.

Sir, during the last 25 years, that is to say for a quarter of a century, my AIADMK party has been in power in Tamil Nadu for over 17 years. I am proud of saying this. I say I am proud because, the founder-leader of AIADMK Dr. M.G.R. and our leader and the Hon'ble Chief Minister of Tamil Nadu Dr. Puratchi Thalaivi Amma took effective steps through various schemes in containing the population. Many family planning schemes were introduced and implemented. I recall the scenario in Tamil Nadu some 20 years before. One could see everywhere the slogan "Not more than two children now".

THE VICE-CHAIRMAN (SHRI T.N. CHATURVEDI): Please, make it brief now.

SHRI R. KAMARAJ: Sir, after some 5 years hence, one could see slogans like "Never more than two children". Yet another 5 years later the slogan was "One family one child". Sir, today, in the nook and corner of Tamil Nadu, one could see the slogan "We ourselves are children, then why have children?" This is the kind of endeavour Tamil Nadu has been making to contain population growth. In the recent Budget submitted by the hon'ble Chief Minister of Tamil Nadu, there are praiseworthy schemes for containing population. Parents with just one or two girl children and no male children are covered by this scheme. In case of one girl child an amount of rupees 20 thousand and in case of two girl children, rupees 14 thousand on each child would be deposited in the name of the children for their use in future. This has been done with a view to discourage parents who have a deep desire for begetting male child in spite of the number of female children.

THE VICE-CHAIRMAN (SHRI T.N. CHATURVEDI) : We will discuss this separately. Please conclude.

SHRI R. KAMARAJ: Sir, I wish to say a few words about reservation to SC/ST categories. I welcome the proposal to increase the seats reserved for SC/ST on the basis of 1991 census. These days different courts say different things. So, I wish to remind the Government about an important matter. Articles 14 and 15 of the Constitution provide for protective discrimination for SC/ST. Various Supreme Court judgments have

made this clear. So, the Government should provide protection to SC/ST and increase their seats in Lok Sabha. This is the view of our AIADMK party.

Mr. Vice-Chairman, Sir, the Government promises to contain the population and correct the imbalance by 2026. We shall be happy if you could do that. But the facts and figures give a different picture. In 1976, our population was 70 crore. Now it is 100 crore. In the year 2026, it is estimated to be 140 crore.

THE VICE-CHAIRMAN (SHRI T.N. CHATURVEDI): Please, wind up now.

SHRI R. KAMARAJ: Sir, the Supreme Court has directed the Centre to provide food grain to the starving poor, the hungry people. This is all because of population explosion. Therefore, I appeal to the Centre to take effective measures to contain population. As I conclude, let me say it with all force at my command that Tamil Nadu shall not concede to the reduction of even a single seat for whatever reason. Thank you.

THE VICE-CHAIRMAN (SHRI T.N. CHATURVEDI): Thank you, Mr. R. Kamaraj. Shri Ranganath Misra.

THE MINISTER OF RURAL DEVELOPMENT (SHRI M. VENKAIAH NAIDU): Sir, the people from that area are very comfortable when they speak in their mother tongue. They speak with confidence in their mother tongue.

THE VICE-CHAIRMAN (SHRI T.N. CHATURVEDI) : In fact, we were enjoying it. We were feeling very comfortable. The only point was, I thought that there will be another opportunity to discuss and enlighten about the aspirations of the people and the achievements of the State.

श्री बालकवि बैरागी (मध्य प्रदेश): उपसभाध्यक्ष महोदय, देश की आबादी जब तक 140 करोड़ नहीं हो जाएगी तब तक बोलते रहेंगे।

SHRI RANGANATH MISRA (Orissa): Thank you, Sir. I stand to support the Bill. Thc scheme which we have adopted in the Constitution, warrants such a Bill, and the consequential amendments which have been suggested, are on account of the fact that we have provided the meaning of 'population' by an explanation, and since that is a shifting item from a

particular year that is relevant, some of these amendments have been asked for. The consequences of this amendment need not be discussed at this stage, because, it will end up in a delimitation, and that is, how it has to be done. Those are the things which will have to be considered later. But as the Bill stands, I personally think that these are necessary, and the readjustment of population and the balancing that is intended in the scheme, require to be adopted. There is no element of politics in it, because, it is the method in the Constitution, the scheme that has been adopted, we are accepting, and we are trying to implement. I commend that the amendments be accepted and the Bill be passed. Thank you.

THE VICE-CHAIRMAN (SHRI T.N. CHATURVEDI): I think, as per the earlier announcement, we have to finish the discussion, because, the voting is at 3.30 p.m. Meanwhile there is a message from the Lok Sabha.

MESSAGE FROM LOK SABHA

Joint Parliamentary Committee on Stock Market Scam and matters relating thereto

SECRETARY-GENERAL: Sir, I beg to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

> "I am directed to inform you that at the sitting of the Lok Sabha held on 3 August, 2001, the Speaker, made the following announcement regarding consideration of issues relating to UTI's US-64 Scheme by JPC on Stock Market Scam and matters relating thereto:-
>
>> 'I had called a meeting of the Leaders of different Parties in my Chamber today to discuss the matter relating to UTI. The Chairman of the JPC on Stock Market Scam and matters relating thereto was also present. After hearing the views of all Parties, particularly the statement of the Chairman, it was decided that all issues relating to UTI including the issues discussed in the House would be considered by the JPC. The JPC will now proceed accordingly.'"